



**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA No. 3675/2019

New Delhi, this the 19th day of December, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Ms. Aradhana Johri, Member (A)**

P.K. Tyagi (aged about 54 years)
S/o Sh. S.R. Tyagi, Group B
Assistant Engineer Grade-I
C.T.C. Sashastra Seema Bal
C.T.C. Sapri (Himachal Pradesh)
Also at
R/o 7/103 East Eng Apartment
Mayur Vihar-1 Extn., Delhi-96. Applicant
(through Sh. T.N. Tripathi)

Versus

1. Union of India
Ministry of Home Affair
Through its Secretary
North Block, New Delhi-110001.

2. The Director General
Sashastra Seema Bal
East Block-V, R.K. Puram
New Delhi-110066. Respondents

(through Sh. Hitesh Kumar Bagri)



ORDER(ORAL)

Hon'ble Mr. Justice L. Narasimha Reddy, Chairman

The OA was argued at length by the learned counsel for the applicant. We expressed our views that the OA does not merit consideration. At that stage, Sh. T.N. Tripathi, learned counsel for the applicant, consulted his client, who was present in the court room, and on instructions, sought permission to withdraw the OA.

Permission is accorded and the OA is dismissed as withdrawn.

There shall be no order as to costs.

(Aradhana Johri
Member (A)

(Justice L. Narasimha Reddy
Chairman

/ns/